

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. 78/2005

This, the 16th day of September 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

B. P. Asthana, son of M.P. Asthana, aged about 61 years, resident of Labour Colony, Malviya Nagar, Lucknow.

Applicant

By Advocate: None.

Versus

1. **Union of India, through General Manager, Baroda House, New Delhi.**
2. **Divisional Railway Manager, Moradabad.**

Respondents.

By Advocate : None.

Order (Oral)

By Hon'ble Shri S.P. Arya Member (A):

The applicant by this O.A. seeks for directing the opposite parties to pay leave encashment of 119 days amounting to Rs. 50,000/- and to pay the amount of Rs. 7500/-, which was deducted from concession vouchers. There is nothing on record to show that the application has moved to the opposite party for such payments. The departmental remedies have not been exhausted. The applicant had directly approached to this Tribunal. The O.A. is not maintainable. It is dismissed. No costs.

24.9.2005
(S.P. ARYA)
MEMBER (A)